

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr. Applicant / petitioner
V.
Earth Iconic Infrastructures Pvt. Ltd. Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 18.10.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Dr. Deepti Mukesh,
Hon'ble Member (J)

PRESENTS:

For the Petitioner(s):-
For the Respondent(s):-

ORDER

CA-1067(PB)/2018

Minutes of the 4th meeting of CoC, progress report and list of creditors are taken on the record subject to all just exceptions. The office is directed to maintain the file and put up the same before the Bench at the time of final disposal.

The application stands disposed of.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

18.10.2018
Aarti